

succeeding year on the basis of a qualifying test held at the end of the preparatory course without having to compete in the J.E.E. once again. On the basis of such a preparatory course during the year 1984, 52 additional SC|ST candidates were also offered admission to the IITs. It is proposed to continue such a preparatory course programme for the admission of SC|ST candidates, in addition to those regularly qualifying in the succeeding years also.

**Format for SC|ST certificate in the Roorkee University**

471. SHRI PRITHIBI MAJHI: Will the Minister of EDUCATION be pleased to state:

(a) whether the format of the Scheduled Castes and Scheduled Tribes certificate prescribed by the University of Roorkee for the purpose of Entrance Examination, 1985 is different from the one prescribed for Joint Entrance Examination, 1985 for the Indian Institute of Technology.

(b) if so, what are the reasons for not following a uniform in all such institutes; and

(c) what steps Government propose to take to ensure that certificates issued earlier by the competent authorities are accepted by the University of Roorkee and other such organisations?

THE MINISTER OF EDUCATION (SHRI K. C. PANT): (a) to (c) The University of Roorkee which is established by the State Legislature has the format for the Scheduled Castes and Scheduled Tribes candidates as prescribed by the State Government of Uttar Pradesh. As long as they can ensure the authenticity for establishing that the candidate belongs to the reserved category, other institutions under the control of the various State Governments and Universities prescribed that

format of certificates as desired by the concerned authorities and not necessarily on the lines prescribed for the Joint Entrance Examination for the IITs.

**Completion of Thien Dam and Shahpur Kandi Barrage**

472. SHRI MUKHTIAR SINGH MALIK: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether it is a fact that there has been considerable delay in the construction of Thien Dam and the Shahpur Kandi Barrage by the Punjab Government resulting in delaying of Ravi-Tawi irrigation project; and

(b) if so, what action the Central Government propose to take for an early completion of the Thien Dam and Shahpur Kandi project?

THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKARANAND): (a) and (b) Yes, Sir. The delay in case of Thien dam is primarily on account of constraint of funds with the State Government. Central Government is exploring possibilities of making available more funds within the overall financial constraints.

A decision in case of Shahpur Kandi Barrage is held up due to differences between Punjab and Jammu & Kashmir regarding the estimates and sharing of costs of certain components of the project. The dispute has been referred to the Central Water Commission and is under examination.

**Kota-Chittor line**

473. SHRI BHUVNESH CHATURVEDI: Will the Minister of RAILWAYS be pleased to state:

(a) what was the total financial